

DELHI LEGISLATIVE ASSEMBLY

BULLETIN PART - II

(GENERAL INFORMATION RELATING TO LEGISLATIVE AND OTHER MATTERS)

No.223

Dated the 24 November, 1995.

- (1) Commencement of Eighth Session of the First Legislative Assembly of the National Capital Territory of Delhi.
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Members are informed that the Eighth Session of the First Legislative Assembly of the National Capital Territory of Delhi will commence on Monday, the 18th December, 1995, at 14.00 Hours in the Assembly Hall, Old Secretariat, Delhi.

- (2) Allotment of days for the transaction of business during the Eighth Session.
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The sittings of the Legislative Assembly for the transaction of business have been fixed provisionally for 18, 19, 20, 21 and 22 December, 1995.

The provisional calendar of sittings is annexed.

- (3) Time of sitting of Legislative Assembly.
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Until the Hon'ble Speaker otherwise directs, the sitting of the Legislative Assembly shall commence at 2.00 P.M. and continue till it is adjourned for the day.

- (4) Allotment of days for answering questions during the Eighth Session (Rule-34).
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For the Eighth Session the following days for answering questions by Ministers in respect of various Departments have been set out:

DEPARTMENTS	DATE OF ANSWERING QUESTIONS
A. Administrative Reforms, General Admn., Development, Excise, Labour, Law and Justice, Urban Development.	18-12-95
B. Services, Vigilance, Transport, Environment, Forest & Wildlife, Tourism, Elections, Technical Education, Education, Employment.	19-12-95
C. Food & Supplies, Public Relations, Sales Tax, Gurudwara Elections, Finance, Social Welfare.	20-12-95
D. Land & Building, Irrigation & Flood, Industries, Medical & Public Health, Agriculture, Languages.	21-12-95
E. Home, Revenue, Planning, Co-operatives, Prevention of Food, Adulteration, Jails, Welfare of SC/ST.	22-12-95

(5) Notices of Questions and holding of Balloting.

Under Rule 30 of the Rules of Procedure and Conduct of Business, not less than 12 days clear notice of questions is to be given by the Members and not more than **Three Starred Questions** on a day can be asked vide Rule 33 *ibid*. It has been decided that the notices of questions for the Eighth Session will be received upto the dates given below in respect of various departments vide Col. 3 and 4. The ballot thereof will be held on the dates indicated against each:

S.No.	Date of Sitting	Departments	Last Date of receipt of notices of questions for the Departments indicated in Col.3	Date of holding ballots for determining priority for oral answers
1	2	3	4	5

1	2	3	4	5
1.	18-12-95	Administrative Reforms, General Administration, Development, Excise, Labour, Law & Justice, Urban Development.	5-12-95 upto 3 PM	5-12-95 at 5 PM.
2.	19-12-95	Services, Vigilance, Environment, Forest & Wildlife, Tourism, Elections, Technical Education and Education.	6-12-95 upto 3 PM.	6-12-95 at 5 PM.
3.	20-12-95	Food & Supplies, Public Relations, Sales Tax, Gurudwara Elections, Finance, Social Welfare, Employment.	7-12-95 upto 3 PM.	7-12-95 at 5 PM.
4.	21-12-95	Land & Building, I & F, Industries, Medical & Public Health, Agriculture and Languages.	8-12-95 upto 3 PM.	8-12-95 at 5 PM.
5.	22-12-95	Transport, Home, Revenue Planning, Co-operative, Prevention of Food Adulteration, Jails, Welfare of SC/ST.	8-12-95 upto 3 PM.	8-12-95 at 5 PM.

- NOTE:**
1. Notices of questions for the Eighth Session will be received with immediate effect.
 2. The Member may give notice of upto five questions in a day including Starred and Unstarred Questions.
 3. Members may kindly note that if notice of any question is received after the last date and time in respect of various departments (Vide Col.3 and 4 of para 5 above) such notice shall stand disallowed.
 4. The clubbing of questions will be done in case more than one Member gives notice of question on the same

subject matter, and notices of questions subsequently received and repeating in substance the same subject matter are liable to be disallowed (Rule-28 [vi]).

5. Members are requested to indicate clearly and legibly their priority is indicated, the same will be decided according to their time of receipt.
6. Ballots will be held in the room of the Secretary on the dates indicated against each at 5 PM. Members are requested to kindly make it convenient to witness the balloting of notice of questions on the dates fixed for the purpose (Rule 30[4]).

(6) Special Mentions under Rule 259

Hon'ble Speaker was pleased to issue directions regarding procedure for raising of special mentions under Rule 259 vide Bulletin Part-II dated 31st March, 1995. The Hon'ble Members who want to raise matters under Rule 259 may give notice of the same by 11.00 AM on the date the matter is proposed to be raised in accordance with the directions already issued. Balloting for fixing inter-se priority of the first 10 notices will be held in the room of Secretary, Delhi Vidhan Sabha at 11.15 AM on each day. Hon'ble Members are requested to participate in the balloting.

(7) Private Members' Bills and Resolutions

(a) Private Members' Bills:-

The notices for Private Members' Bills will be received upto 3.00 PM on 5th December, 1995. The Balloting for inter-se priority, if required, will be held on 5th December, 1995 at 4.00 PM in the room of Secretary. Members who want to participate in the balloting are welcome.

(b) Private Members' Resolutions:-

Members are informed that Friday, the 22nd December, 1995 has been allotted for Private

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Members' Resolutions. The notices of Private Members' Resolutions would be received upto 3.00 PM on 11th December, 1995, for the Resolutions to be taken up on 22nd December, 1995. Members are informed that two Resolutions pertaining to the Sixth Session are already pending and therefore would be carried over as per the rules and will have the priority for discussion. Balloting for remaining three Resolutions would be done on 11th December, 1995 at 4.00 P.M. in the room of Secretary, Delhi Vidhan Sabha. All Hon'ble Members are welcome to participate in the balloting.

(8)

Attendance Register

Kind attention of all the Members is invited to Rule 237 of the Rules of Procedure and Conduct of Business in the Legislative Assembly under which they have to mark attendance in the Register before the meeting of the House is adjourned for the day. The attendance Register is kept daily half-an-hour before the sitting in the left and right lobbies of the House. Members are requested to mark their attendance therein every day.

(9)

Procedure of Notices

Kind attention of Members is invited to Rule 238 of the Rules of Procedure and Conduct of Business in the Legislative Assembly which reads as follows:-

"238(1)- Every notice required by the Rules shall be given in writing addressed to the Secretary and shall be left at the Table or in his office during working hours.

(2) Unless otherwise provided in these rules, a notice received in the office at hours after those specified in the preceding sub-rule shall be treated as given on the next opening day."

(10) Every notice should be signed in ink by the Member giving the notice, indicating his division number and name in Capital Letters and should be deposited in the Asssembly Notice Office.

(11) All notices delivered in the Assembly Notice Office are date-stamped and the time of receipt is also indicated thereon.

(12) The Assembly Notice office is responsible for transmission of the notices to the Branches/Officers concerned without delay. Members are, therefore, requested not to deposit their notices either at the Table of the House or with any other Officer/Branch of the Assembly Secretariat.

(13) The hours specified for the receipt of notices by the Assembly Notice Office are between 9.30 AM and 3.00 PM on the date mentioned for the same. Notices left at the Notice Office after 3 PM would be treated as given at 9.30 AM on the next working day. This is not intended to preclude the members from sending notice addressed to the Secretary by post.

(14) Communications on different matters may not be combined in one notice or letter.

(15) Visitors' Gallery Pass

Attention of the members is invited to the directions issued by Hon'ble Speaker under Rule 236 of the Rules of Procedure and Conduct of Business in the Legislative Assembly with regard to admission to the Visitors' Gallery. The directions, inter alia,

provide that application forms for issue of Visitors' Gallery Passes must be submitted by 5.00 PM on the working day previous to the date for which the Gallery Passes are required. For example, applications for Gallery Passes meant for sitting of the House on 18-12-95 will be accepted upto 5.00 PM on the earlier day i.e. 15-12-95 (16 and 17 being holidays). Similarly, applications for Gallery Passes for the subsequent dates would be processed and issued in the like manner.

The seating capacity in the Visitors' Gallery being limited, not more than two passes shall be issued to a Member for each sitting. No admission cards for the Visitors' Gallery will ordinarily be issued on the same day.

(16) Parliamentary Conventions and
Etiquettes.

Attention of members is invited, inter alia, to the following Parliamentary Customs, Convention and Etiquettes required to be observed by them:

- i) The decorum and the seriousness of the proceedings of the House require that no member should shout slogans of any kind or sit on dharna in the pit of the House or stand up on the seat.
- ii) Ruling given by the Chair should not be criticised directly or indirectly, inside or outside the House.
- iii) Display of exhibits on the floor of the House is not in order.

PARLIAMENTARY ETIQUETTES

- i) A member should keep to his usual seat while addressing the House.
- ii) A member should not sit or stand with his back towards the Chair.
- iii) A member should not approach the Chair personally in the House. He may send chits to the Officers at the Table, if necessary.
- iv) A member should not immediately leave the House after delivering his speech; courtesy to the House requires that after delivering their speeches members resume their seats and leave the House only afterwards, if necessary.
- v) Members should not stand in the passage of the Chamber, they should either sit down or go out.
- vi) A member should not 'cross the floor' when the House is sitting, i.e. he should not pass between the Chair and the Member who is speaking.
- vii) Every member should resume his seat as soon as the Speaker rises to speak, or requests a member to sit down, and also when any other member is in possession of the floor (i.e. speaking with the permission of the Chair) or has interposed in the course of the debate to raise a point of order.
- viii) It is not in order for members, other than Ministers, to consult officials in the Officials' Gallery inside the House.

Kind cooperation of Members is solicited.

P.N. GUPTA
SECRETARY